

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr. Revision No. 929 of 2014**

Alwin @ Alwin Marandi @ Doman Marandi ... Petitioner  
Versus  
The State of Jharkhand ... .. Opp. Party

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**CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY**  
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For the Petitioner : Mr. Sanat Kumar Jha, Advocate  
For the Opp. Party : Ms. Nehala Sharmin, Advocate

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Through Video Conferencing

**13/26.06.2020**

1. It is reported that learned counsel for the petitioner Mr. Sanat Kumar Jha could not join this court through link, however he contacted through mobile phone.
2. It has been submitted by learned counsel for the petitioner that he is not able to contact his client pursuant to the order dated 28.02.2020 and accordingly he prays for adjournment.
3. Learned counsel appearing on behalf of the opposite party-State Ms. Nehala Sharmin submits that an affidavit is required to be filed by the opposite party pursuant to the order dated 28.02.2020. She also prays for two weeks time to comply the order.
4. Considering the submission made, matter is adjourned.
5. Post this case on 17.07.2020.

**(Anubha Rawat Choudhary, J.)**

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